

**Annexure - 3**  
**Amul Industries Private Limited; CIRP commenced on 08.04.2024;**  
**List of creditors as on 27.07.2024**  
**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of claim not admitted	Amount of claim under verification	Remarks, if any		
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC				Amount of contingent claim	Amount of any mutual dues, that may be set off
1	State Bank Of India	15.04.2024	₹ 145,157,480.58	₹ 145,157,480.58	Secured Financial Liability	₹ 145,157,480.58	₹ 145,157,480.58	No	68.18%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	Ref. Note no. 6
2	CFM Asset Construction Private Limited	19.04.2024	₹ 22,727,991.00	₹ 22,727,991.00	Secured Financial Liability	₹ 22,727,991.00	₹ 0.00	No	10.68%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	Ref. Note no. 7
2	Total		₹ 167,885,471.58	₹ 167,885,471.58		₹ 167,885,471.58	₹ 145,157,480.58		78.86%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	

Note :

**1. As per Regulation 14 of IBC 2016-**

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to RP.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

6. Security :

**A) Primary Security**

(i) Hypothecation of units entire Current Assets including stock of Raw Material, Stock-in-process, Finished Goods, Stores & Spares etc. bills/book-debts/receivables and other Current Assets (Present & Future)

**B) Collateral Security**

(i) Hypothecation of entire plant and machineries along with other fixed assets. (Present & Future)

(ii) Equitable Mortgage of GIDC leasehold factory Land and Building, Land admeasuring 7093 sq. mtrs at Plot No 332 and 333 of Rajkot Revenue Survey no.210, City survey Ward No. 12, City Survey No.1007, Aji Industrial Estate, Rajkot in the name of M/s Amul Industries Pvt. Ltd.

**(iii) Equitable Mortgage of**

**(A)** Industrial Plot bearing Survey Number: 106 PAIKI 1 of Village Samadhiyala, Tal. & Dist. Rajkot, Gujarat, Admeasuring Total Area: 9105 Sq Mtr

**(B)** Industrial Plot bearing Survey Number: 108/1 PAIKI 3 PAIKI 2 of Village Samadhiyala, Tal. & Dist. Rajkot, Gujarat, Admeasuring Total Area :8094 SQ MTR in the name of M/s Amul Industries Private Limited.

(iv) Equitable Mortgage of Industrial Plot bearing Survey Number : 103 of Village Samadhiyala, Tal. & Dist. Rajkot, Gujarat, Admeasuring Total Area : 66875 SQ MTR in the name of M/s Amul industries Private Limited

7. Security :

**A) Immovable Property**

(i) Flat no 401, 4th Floor,C Wing, Whispering Palms Sector 1 Plot B Ankurli Road Lokhandwala Township Kandivli (East) Mumbai 400101